

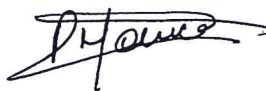

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

12

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/188/ (IB)/2017  
NAME OF THE PETITIONER(S) : BALMER LAWRIE & CO LTD  
NAME OF THE RESPONDENT(S) : IBHAR TECHNOLOGIES PVT LTD  
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	Monica Chopda R. for Harshankar	COUNSEL FOR PETITIONER	
2.	C. BERNARD	RESPONDENT IBHAR TECHNOLOGIES PVT LTD	

ORDER

Counsel for Petitioner present. Mr. C. Bernard, Managing Director of the Company present. He has stated that the Respondent Company proposed to pay entire principal amount in 9 instalments and settlement to be reached with the other party. Counsel for Petitioner prayed for further time stating that he has not received the instruction from his client. Considering the request, finally time is extended. Put up on **18.08.2017** at **10.30 A.M.**

(K. ANANTHA PADMANABHASWAMY)  
MEMBER (JUDICIAL)